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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.189/97.

Date of order : 20.2.1997.

Between

Dr. K.B.Ramchandani

.. Applicant

And

1. Govt. of India,
Reptd. by the Secretary,
Min. of Home Affairs,
New Delhi-110001.

2. The Director,
Sardar Vallabhai Patel
National Police Academy,
Hyderabad-500002. .. Respondents

Counsel for the Applicant .. Shri Murthy for
Shri P.Kumara Swamy

Counsel for the Respondents .. Shri V.Rajeswara Rao,
Addl. CGSC

C O R A M

Hon'ble Shri R.Rangarajan : Member(A)

Hon'ble Shri B.S.Jai Parameshwar : Member(J)

Order

(Per Hon'ble Shri R.Rangarajan : Member(A))

The applicant is a retired Librarian Gr.II. He was issued with a minor penalty charge memo dated 3.8.95 for violation of the provisions contained in Rule 3(i)(ii) of the C.C.S.(Conduct) Rules, 1964 in that 3,359 books worth Rs.2,74,244.95 under his custody were found missing. The applicant submitted a representation against the charge memo. That was disposed of by the impugned order No.21011/4/95/Estt. dated 25.8.95. By that memo it was sought to recover the pecuniary loss incurred by the Government. This memo is challenged in this O.A.

2. The applicant has filed an appeal dated 25.9.95 addressed to the Respondent No.1. It is stated that

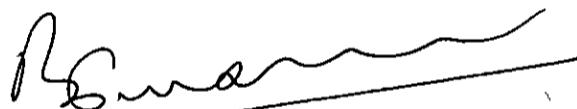
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- 2 -

that appeal is still to be disposed of. Normally an appeal should be disposed of within six months. The respondents have not complied with that ^{guide line} ~~request~~. It is not necessary at this juncture to deal with this case when the appeal is pending. As the applicant had already retired, it is essential that the respondents should dispose of the appeal within a very reasonable time. Hence the O.A. is disposed of at the admission stage itself as under:

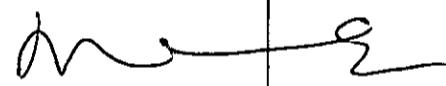
Respondent No.1 should dispose of the appeal dated 25.9.95 of the applicant within two months from the date of receipt of a copy of this order. If the applicant is going to be aggrieved by the reply to be given to him by Respondent No.1 he is at liberty to initiate such judicial proceedings as available to him.

3. No costs.


 B.S.Jai Parameshwar

Member (J).

20/2/97


 R.Rangarajan

Member (A).

Dated: 20.2.1997.

Dictated in Open Court.

br.


 D.Y. Rajan (S)

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Copy to:-

1. The Secretary, Ministry of Home Affairs, Govt. of India, New Delhi.
2. The Director, Sardar Vallabhai Patel, National Police Academy, Hyd.
3. One copy to Sri. P.Kumar swamy, advocate, CAT, Hyd.
4. One copy to Sri. V.Rajeswara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

TYPED BY _____ CHECKED BY _____
COMPARED BY _____ APPROVED BY _____

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 2-3-1997

Order/Judgement
R.P./C.P./M.A.NO:

O.A. NO. 1859 (47)

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

~~NO ORDER AS TO C~~

II COURT

YLKR

After changes to α_1

